

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1587 of 1997

New Delhi, dated this the 26th May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Mrs. Kishan Devi,
Vill. Garhkhera,
Tehsil Ballabgarh,
Dist. Faridabad,
Haryana.

..... APPLICANT

(By Advocate: Shri P.I. Oommen)

Versus

Union of India through

1. Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. Chief Engineer,
New Delhi Zone-1
C.P.W.D.,
Nirman Bhawan,
New Delhi.
3. The Superintending Engineer,
Delhi Central Circle IV,
C.P.W.D.,
New Delhi.
4. The Executive Engineer,
Asian Games Complex Div.I
C.P.W.D.,
New Delhi.

..... RESPONDENTS

(By Advocate: Shri K.C. Dewan)

ORDER (Oral)

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BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for grant of compassionate appointment to one of her sons in Group D posts in the CPWD anywhere in India.

2. I have heard Shri Oommen for applicant and Shri Dewan for respondents.

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3. I note that the Executive Engineer in his letter dated 5.6.97 (Ann. A-6) has forwarded applicant's case to the Chief Engineer, New Delhi Zone for sympathetic consideration.

4. In reply to that letter dated 5.6.97 nothing has been shown to me by either side.

5. In this connection Shri Dewan contends that the O.A. is time barred. I note that the O.A. was filed on 10.7.97 while the Executive Engineer's letter itself is dated 5.6.97, and under the circumstances the O.A. cannot be time barred. Further I note that in respondent's reply they admit that the O.A. is within limitation.

6. Further Shri Dewan states that the aforesaid letter was written inadvertently but there is no evidence to support this contention.

7. Accordingly this O.A. is disposed of with a direction to Respondent No.2 (Chief Engineer, New Delhi Zone) to dispose of the applicant's case by detailed, speaking and reasoned order under intimation to applicant within two months from the date of receipt of a copy of this order.

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8. In the event that Respondent No.2 holds that the applicant is not entitled to the prayer made, he will record the reasons for ~~reaching~~ ^{coming to} such decision.

9. The O.A. stands disposed of in terms of Paras 7 and 8 above. No costs.

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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